

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †3017  
TO BE ANSWERED ON FRIDAY, THE 09<sup>TH</sup> AUGUST, 2024**

**CASES FILED BY THE STs**

**†3017. SHRI RAJKUMAR ROAT:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of cases filed by the persons belonging to the Scheduled tribes community from the Tribal dominated States under the Fifth and Sixth Schedules of the Constitution in the Supreme Court;**
- (b) the details of the action taken in the cases filed in the Supreme Court by the persons belonging to the Scheduled Tribes community under the Fifth and Sixth Schedules of the Constitution; and**
- (c) the number of cases pending for hearing and the time since when these cases are pending in the Supreme Court?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** The Government does not maintain a record of cases filed, details of action taken and the number of cases pending in respect of the cases filed by the persons belonging to the Scheduled Tribe community from the tribal dominated States under the Fifth and Sixth Schedules of the Constitution in the Supreme Court.

However, as per information provided by the Honorable Supreme Court of India, 45 cases relating to sale/transfer of land by SC/ST are pending before the Honorable Supreme Court of India. Further, all matters including the above are listed before the Honorable Supreme Court of India as per The Supreme Court Rules 2013, Guidelines given in the Handbook of Practice and Procedure and Office Procedure 2017 and also in accordance with the circulars from time to time and general or specific direction of the Hon'ble Court.

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